

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS
LOK SABHA
UNSTARRED QUESTION NO. 1897
TO BE ANSWERED ON 9TH DECEMBER, 2021

Adultration of Petrol and Diesel

1897. SHRI DUSHYANT SINGH:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware of adulteration of petrol and diesel across various States in the country, if so, the details thereof;
- (b) whether the Government has adequate methods to identify the petrol and diesel adulteration in the country, if so, the details of the methods used in the country and if not, the reasons therefor;
- (c) the details of registered cases against petrol bunk owners and individuals involved in adulteration of petrol and diesel during the last five years across the country, State-wise;
- (d) the details of number of liters of adulterated petrol and diesel seized by the Government during the said period, State and year-wise; and
- (e) whether the Government has done any study on use of adulterated petrol and diesel causing more pollution than pure petrol and diesel and if so, the details thereof?

A N S W E R

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री

(श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI RAMESWAR TELI)

- (a) & (b) Ministry of Petroleum & Natural Gas and Oil Marketing Companies (OMCs) are aware of problem of adulteration in petrol and diesel and have adequate monitoring mechanism for identifying and checking adulteration. It is a continuous process and OMCs have been taking various steps/methods to curb adulteration to ensure that end customers get the right quality and quantity.

Various initiatives and methods have been adopted by OMCs as per Marketing Discipline Guidelines (MDG) and the Dealership Agreement, to curb adulteration, which includes:

- (i) Making available Filter Paper, Calibrated Density Equipment (Hydrometer/Thermometer) & 5 Liter Calibrated Measure at the Retail Outlets for checking quality & quantity of MS/HSD.
 - (ii) Conducting Regular / Surprise inspections at Retail Outlets by OMC Field Officers/ Senior Officers/Mobile labs throughout the country. In case of irregularities, action is taken as per the MDG and dealership agreement.
 - (iii) Creation of a separate Quality Assurance Cell (QAC) for carrying out inspections.
 - (iv) Drawing of samples from petrol pumps at random and sending for testing to authorized laboratories.
 - (v) Sealing of tankers before leaving company premises to protect against pilferage/adulteration en-route.
 - (vi) Installation of GPS to monitor movement of Tank Trucks carrying MS / HSD.
 - (vii) Conducting Third Party Audit of Retail Outlets by OMCs for effective monitoring and benchmarking.
 - (viii) Automation of Retail Outlets by OMCs which enable the real-time capture of sales transaction and monitoring of tank stocks and receipts.
- (c) & (d) Established cases of adulteration are classified as 'Critical irregularities' under the Marketing Discipline Guidelines and in such cases the retail outlet dealerships are terminated in first instance itself by OMCs. 58 number of retail outlets have been terminated by OMCs on the established cases of adulteration for the years from 2015-16 to Apr-Sep 2021.
- (e) OMCs have intimated that they have not carried out any study on use of adulterated petrol and diesel causing more pollution than pure petrol and diesel.
